

ASSAM ACT III OF 1931

THE INDIAN TOLLS (AMENDMENT) ACT,
1931*[Published in the *Assam Gazette* of the 27th January 1932].*An Act to amend the Indian Tolls Act, 1851*

WHEREAS it is expedient to amend the Indian Tolls Act, 1851, in the manner hereinafter appearing; Act VIII of 1851.

It is hereby enacted as follows:—

1. This Act may be called the Indian Tolls (Amendment) Act, 1931.
2. It shall extend to the whole of Assam.
3. In section 4 of the Indian Tolls Act 1851, for Act VIII of 1851. the words—
- “but no other exemption from payment of the tolls levied under this Act shall be allowed”;
- there shall be substituted the words “or of any person or property exempted by order of the [State Government]¹ from payment of tolls”.

Short title.

Local extent.

Amendment of section 4, Act VIII of 1851.

* For Statement of Objects and Reasons, see *Assam Gazette*, 1931, Part V, page 32; for Proceedings in Council, see *Assam Gazette*, 1931, Part VI, pages 839-840.

¹ Substituted by the A. O. 1950 for “Provincial Government” which was substituted by the A. O. 1937 for “L. G.”